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Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs.
(Judicial Administration Section) Civil Secretariat,
Jammu/Srinagar

Subject:- Removal of Shri Javed Ahmad Naik, Munsiff (under suspension) from the Service.

Reference:-Approval of the Hon'ble Governor conveyed vide O.M.No.GDC-55/CM/2019 dated 17-07-2019.

GOVERNMENT ORDER NO: 3337- LD (A) of 2019.
D A T E D: 23 - 07 - 2019.

Whereas, the Inquiry Officer appointed by the High Court has held enquiry against Shri Javed Ahmad Naik, Munsiff (under suspension) on the charges already served upon him and after giving him the chance to defend himself presented the report to the Full Court of the High Court of Jammu and Kashmir; and

Whereas, after having considered the inquiry report the Hon'ble Court came to the conclusion that Shri Javed Ahmad Naik, Munsiff (under suspension) be removed from the services under rule 30(vii) of the Jammu and Kashmir Civil Services(Classification, Control and Appeal) Rules, 1956; and

Whereas, a show cause notice was, accordingly, served upon the delinquent officer to make representation on the proposed penalty; and

Whereas, the Full Court after having considered the representation made by Shri Javed Ahmad Naik, Munsiff (under suspension) recommended to Hon'ble Governor the imposition of the penalty of removal from services on Shri Javed Ahmad Naik, Munsiff (under suspension) under rule 30(vii) of the Jammu and Kashmir Civil Services(Classification, Control and Appeal) Rules, 1956.

Now, therefore, the Governor, after having considered and accepted the recommendation of the Hon'ble High Court, is

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